IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

AHMEDABAD BENCH

O.A. No. 239 1987

DAT	E OF DECISION_05/10/1987
Shri J. A. Misquitta & Ors.	Petitioners
Shri B. B. Oza	Advocate for the Petitioner(s)
Versus	
Union of India & Ors.	Respondent
Shri N. S. Sheved	Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr.P. H. Trivedi

Vice Chairman

The Hon'ble Mr.P. M. Joshi

Judicial Member

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal.

JUDGMENT

OA/239/87

05/10/1987

Per : Hon'ble Mr. P.H. Trivedi : Vice Chairman

This Tribunal had ordered on 21-4-1987 in OA/187/87 that the application for re-instatement should be decided by the appellate authority. Appellate authority has decided that the applicants are not to be re-instated, till their appeals are decided nor should they be paid their back-wages from the date of dismissal. The appellate authority has now passed orders following the inquiry report of the Board of Inquiry on 18/06/1987, except in the case of one Thakorlal who is in U.S.A. and had not appeared before the Board of Inquiry. Against these orders of the appellate authority the applicants have filed applications OA/368/87, OA/369/87 and OA/370/87 before this Tribunal which have been posted on 23/11/1987 for hearing. This renders the case OA/239/87 infructuous. With this observation the case is disposed of.

(P.H. TRIVEDI) VICE CHAIRMAN

(P.M. JOSHI) JUDICIAL MEMBER